

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, CHENNAI
REGIONAL BENCH – COURT NO. III**

Service Tax Appeal No. 40710 of 2013-DB

(Arising out of Order-in-Appeal No.304/2012, dated 21.12.2012 passed by the
Commissioner of Central Excise (Appeals), Madurai)

M/s. Venus Civil Engineers,
No.6, First Floor,
Tallakulam,
Madurai – 625 002.

: Appellant

VERSUS

Commissioner of Central Excise,
O/o Commissioner of Central Excise,
Central Revenue Buildings,
Bibikulam,
Madurai 625 002.

: Respondent

APPEARANCE:

Ms. A.R. Amrita, Advocate for the Appellant

Ms. Sridevi Taritla, JC (AR), Authorized Representative for the Respondent

CORAM:

**HON'BLE SMT. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SHRI P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 41233/2019

DATE OF HEARING: 28.10.2019

DATE OF DECISION: 28.10.2019

Per Smt. Sulekha Beevi C.S:

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas [Legacy Dispute Resolution] Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to

restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**

**ksr
28-10-2019**